

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Government of India has introduced during the current financial year i.e. 1992-93, a Group Insurance Scheme for handloom weavers throughout the country including Jammu and Kashmir.

(c) Under the scheme, a weaver will be provided an Insurance cover of Rs. 10,000/- for annual premium @ Rs. 120/-. This premium will be shared equally between the beneficiary, the Central Government and the State Government. The State Governments will have to identify agencies for implementation of the scheme, and would have to come up with appropriate demand for funds.

(d) Does not arise.

#### Losses in BIC Ltd.

3758. SHRI V. SREENIVASA PRASAD:  
SHRI M.V. CHANDRA SHEKARA MURTHY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the British India Corporation Ltd has submitted a modified rehabilitation plan to the Board for Industrial and Financial Reconstruction;

(b) if so, the details thereof;

(c) whether the BIC has suffered heavy losses during the last three years;

(d) if so, the reason therefor; and

(e) the steps contemplated by the Government in the matter?

THE MINISTER OF STATE OF THE

MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). The British India Corporation Ltd has made a reference to the Board for Industrial and Financial Reconstruction (BIFR) under Section-15 of the Sick Industrial Companies (Special Provisions) Act, 1985.

(c) Yes, Sir.

(d) The BIC has been afflicted by severe working capital constraints, obsolete plant and machinery, non-availability of essential raw material, heavy interest burden, high cost of production, etc.

(e) The BIC has prepared a strategy to revitalise the mills which involves modernisation, labour rationalisation, financial restructuring, etc.

#### Advance Release of Revenue to States

3759. DR. VASANT PAWAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to withhold release of revenue dues in advance to States;

(b) if so, the reasons therefor;

(c) the amount being withheld, State-wise;

(d) the period upto which the Government propose to withhold these funds; and

(e) the steps taken/proposed to be taken by the Government to ensure that States maintain their expenditure within limits?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Entitlements of the State Governments are being released by the Central Government on due dates.